

REGISTERED No. P-390.



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 18. CUTTACK, FRIDAY, AUGUST 7, 1936.

 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the
Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE
DEPARTMENTS.

ERRATUM.

The 5th August 1936.

In notification no. 30, dated the 1st April 1936, published at page 12, Part III of the *Orissa Gazette* of the 1st April 1936, read "19th September" for "16th August" mentioned against "Ganesh Puja".

NOTIFICATIONS.

The 31st July 1936.

No. 2876—P3E/1-36-P.—It is notified for general information that the centres for the examination of candidates selected from the 'Orissa Selection Area' for admission to the Indian Police Examination, 1936, will be at Patna beginning on 1st September 1936.

P. T. MANSFIELD,

Chief Secretary to Government.

The 31st July 1936.

No. 2900—Ten.-8—36-R.—The price list (retail) of staple food crops in the local areas of the three coastal districts of Orissa, prepared under section 46 of the Orissa Tenancy Act, 1913 (Bihar and Orissa Act II of 1913), for the year 1935, is published for general information:—

District.	Local area.	Markets at which prices were taken.	Staple food crop or crops.	Quantities (average) per rupee in acres of 80 tolas company's weight.	Remarks.
1	2	3	4	5	6
Cuttack ..	Sadr Subdivision	Cuttack Town ..	Rice ..	16 6	
		Charchika Hat ..		17 13	
	Jajpur ..	Jajpur Town ..		16 15	
	Kendrapara ..	Kendrapara Town		18 3	
Balasore ..	Sadr ..	Balasore ..		14 15	
		Bhadrak ..		19 2	
		Chandbali ..		20 5	
Puri ..	Sadr ..	Puri ..		15 11	
		Banamalipore ..		15 15	
	Khurda ..	Khurda ..		17 8	

The 3rd August 1936.

No. 2977-R.—Whereas the Collector appointed for the preparation of a record-of-rights in respect of the following villages of Parlakimedi Estate (which used to form part of the Ganjam district prior to the 1st of April 1936) included in Koraput district has published the record-of-rights in respect of these villages on the dates noted against them, the Governor of Orissa, in exercise of the powers vested in him by section 167 (2) of the Madras Estates Land Act, I of 1908, hereby declares that a record-of-rights has been finally published for every village mentioned below:—

Name of the taluk.	Estate and names of villages.	Date of publication.
Parlakimedi ..	Parlakimedi Estate:—	
	(1) Poddini ..	15th February 1936.
	(2) Vandrada ..	
	(3) Siddipalem ..	
	(4) Jagathsingipuram ..	
	(5) Nilakantapuram (Kaspa) ..	16th February 1936,
	(6) Sirivishnupuram ..	

Name of the taluk.	Estate and names of villages.	Date of publication.
	(7) Cheruvidiguva Kaspā	..
	(8) Srungaraseri	..
	(9) Chinamahadeviseri	..
	(10) Swagimahadeviseri	..
	(11) Papaseri	..
	(12) Kerandi	..
	(13) Vandurangi	..
	(14) Ambajari	..
	(15) Kolla (Kaspā)	..
	(16) Adasingi	..
	(17) Savara Joduru	..
	(18) China Abhasingi	..
	(19) Tarangoda	..
	(20) Radha Kantapuram	..
	(21) Deppiguda	..
	(22) Poluru	..
	(23) Mettukotturu	..
	(24) Kavitikaspa	..
	(25) Radhakantaseri	..
	(26) Ramaswamiseri	..
	(27) Daleppaseri	..
	(28) Naraharipuram (Kaspā)	..
	(29) Parsurampuram (Kaspā)	..
	(30) Pulikota	..
	(31) Amara	..
	(32) Devidhi	..
	(33) Dalimmapuram	..
	(34) Dhamidigam	..
	(35) Rachasitapuram	..
	(36) Metturu (Bagusola)	..
	(37) Srimannarayanapuram	..
	(38) Parlakaspā	..
	(39) Ranipeta	..
	(40) Siddamanugu	..
	(41) Gunabhadra (Kaspā)	..

The 29th July 1936.

No. 2797-LA-1-R.—DECLARATION.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the District Board, Cuttack, for a public purpose, viz., for the construction of touring Veterinary Assistant Surgeon's quarters at Jagatsingpur in mauzas Deuligramesar and Panisalia, Parganas Hariharpur and Gandito, thana

Jagatsingpur nos. 399 and 444 respectively, zila Cuttack, it is hereby declared that for the above purpose two pieces of land measuring, more or less, 0.18 acre, bounded on the—

Block A (Mauza Deuligramesar) (measuring more or less 0.11 acre).

North—By portion of plot no. 1213,

East—By plot no. 1216,

South—By the boundary line between mauzas Deuligramesar and Panisalia,

West—By a portion of plot no. 1215;

Block B (Mauza Panisalia) (measuring more or less 0.07 acre).

North—By the boundary line between mauzas Deuligramesar and Panisalia,

East—By plot no. 1134,

South—By a portion of a road bearing plot no. 1143,

West—By plot no. 1132,

are required within the aforesaid mauzas of Deuligramesar and Panisalia.

This declaration is made, under the provision of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Cuttack Collectorate.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATIONS.

The 30th July 1936.

No. 2086-IP-53/36-Com.—In intimation having been received of the outbreak of

cholera at Tirumavasal it is hereby notified for general information that Tirumavasal is declared to be an infected port and that the existing regulations for the prevention of the introduction of cholera by sea will be enforced in the ports of Orissa against vessels arriving from Tirumavasal.

C. G. NAIR,

Secretary to Government.

The 30th July 1936.

No. 2092-J.—In exercise of the powers conferred by sub-section (1) of section 91 of the Indian Lunacy Act, 1912 (IV of 1912), read with sub-paragraph (3) of paragraph 8 of the Government of India (Constitution of Orissa) Order, 1936, the Governor is pleased to make the following rule to regulate the transfer of criminal lunatics to Mental Hospitals.

No order for the detention of a criminal lunatic in a Mental Hospital shall be made by any Magistrate or Court under sub-section (2) of section 466 or under section 471 of the Code of Criminal Procedure, 1898 (V of 1898), unless the previous consent of the local Government has been obtained for the reception of such criminal lunatic in the hospital.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

OFFICE OF THE REVENUE COMMISSIONER.

NOTIFICATIONS.

The 28th July 1936.

No. 1063-L.R.S.—In exercise of the powers delegated under section 5 of the Madras Survey and Boundaries Act VIII of 1923, the Revenue Commissioner, Orissa, hereby directs the survey under the provisions of the said Act of the lands mentioned below in the village of Kunkurada, Aska taluk, Ganjam district, and of the boundaries common to them and the adjoining estate :—

1. Carpenter inam... Dry Bh. 10-00 Hatimoro-padaro.
East—Lands belonging to Sri Jagannadhaswami of Kurla
West—Dandasi inam.
South—Lands of Sri Bhabakundliswaro.
North—Donda.
- 2 Ditto .. Dry—Bh. 10-00 Pondarabodi.
East—Lands of Syamo Badthiya.
West—Blacksmith inam and Barber inam.
South—Shroff inam.
North—Lands belonging to Sotrusolo, etc.
3. Ditto .. Wet—Bh. 10-00.
East—Lands of Sri Narayan Devi.
West—Lands of Narano Pondhano.
South—Waste land of Lakshmipur.
North—Nala.

4. Carpenter inam.. Wet--Bh. 25-00 Jamuna.
East--Lands of Bhubaneswaro Rayaguru.
West--Lands of Sri Bhabakundaleswaro.
South--Panimatia nala.
North--Nagua Nala.
5. Ditto .. Bh. 5-00 Jamma-Jamuna.
East--Karnam inam.
West--Lands of Haribondhu Panigrabi.
South--Bhubaneswaro Rayaguru.
North--Nagua Nala.
6. Ditto .. Bh. 15-00 Kania.
East--Lands of Bhabakundaleswaro.
West--Lands of Artho Dolai, etc.
South--Lands of Damo Ratho.
North--Lands of Baroli Bowlo ghayi.

The 28th July 1936.

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1. Potter inam .. Wet Bh. 8-00 Panchagochia.
East--Dandasi Inam.
West--Karnam inam.
South--Lands of Haribandhu Panigrabi.
North--Sulia Nala.
2. Ditto .. Wet--Bh. 4-00 Khoporakhiari.
East--Mosania Brunda Behara.
West--Rajo Khoma.
South--Tope of Rajagopal Subudhi.
North--Khoma.
3. Ditto .. Wet--Bh. 4-00 Kania.
East--Lands of Sri Radhakrishna Swamy.
West--Bund of Ustokholia.
South--Vacant land and nala.
North--Lands of Kontharu Naiko.
4. Ditto .. Wet--Bh. 50-00 Jammuna.
East--Barber inam.
West--Lands of Bhubaneswaro Rayaguru.
South--Nala.
North--Nagua Nala.
5. Ditto .. Wet--Bh. 12-00 Jamuna.
East--Lands of Sri Bhabakundaleswaro.
West--Karnam inam.
South--Nala.
North--Nagua Nala.

R. P. WARD,

Offg. Revenue Commissioner.